

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 101**  
**CP/59/ND/2023**

**IN THE MATTER OF:**

Bagaraia Derivative Services Private Limited ... Applicant

**Sub-Sec (1) of Sec 66**

**Order delivered on 18.07.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Varun jain with Adv. Meenakshi  
Kaushik, Adv. Ansh Gupta, Adv. Ananya  
Marwah, Adv. Shankar Kumar Sen, Adv.  
Pranav and Adv. Raghav Marwaha

For the I.T. Department : Ms. Simran Jha, Adv. on behalf of Mr.  
Aseem Chawla, Sr. Standing Counsel, for  
Income Tax Department

**HYBRID HEARING (PHYSICAL & VC)**  
**CLARIFICATION**

As per Paragraph 20 of the Petition which is reproduced hereunder: -

*“A copy of certificate dated 30.11.2022 issued by Anup Kedia & Associates (Chartered Accountant) (Firm Registration No. 024143C) statutory auditors of the Applicant Company, certifying the list of creditors is correct as per the records of the Applicant Company, is annexed and marked as Annexure - 12.”*

Whereas on a perusal of the records, it is observed that no such CA Certificate is annexed. Accordingly, the petitioner is directed to place on record CA Certificate before this Tribunal within 10 days.

List the matter on **26.07.2024**.

**-SD-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**